सर, मैं एक ही चीज बोलूँगा कि हमारे लीडर ऑफ दि हाउस बोल रहे थे कि इतने बड़े-बड़े डॉक्टर्स हो गए, इतने लोगों को सुविधा मिल गई, लेकिन एक चीज यह भी है कि 5.8 million malpractices cases by doctors have come to the fore. ये उन्हीं डॉक्टर्स के हैं, जो * तरीके से नीट के माध्यम से डॉक्टर्स बने हैं। धन्यवाद, चेयरमैन सर।

MR. CHAIRMAN: Hon. Members, the Resolution moved by the hon. Member, Shri M. Mohamed Abdulla, has remained inconclusive. ...(Interruptions)... So, his presence and absence...(Interruptions)... It has remained inconclusive.

ANNOUNCEMENTS BY THE CHAIR - Contd.

MR. CHAIRMAN: Hon. Members, the Constitution was amended and Part-IX(B) was inserted in the Constitution as a consequence of the Constitution (Ninety-seventh Amendment) Act, 2011, in the year 2012. That pertains to the co-operative societies. Earlier, similar Amendment was made in the Constitution for Panchayats and Municipalities. The Discussion on the Ministry of Co-operation has not taken place in either of the Houses thus far. This being a very important sector for our social development, the fourth Ministry for discussion will be the Ministry of Co-operation. The Discussion will be initiated by the DMK Member, Shri Tiruchi Siva. The House stands adjourned to meet at 11.00 a.m. on Monday, the 5th August, 2024.

The House then adjourned at twenty-seven minutes past four of the clock till eleven of the clock on Monday, the 5th August, 2024.

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 $^{^{^{\}star}}$ Expunged as ordered by the Chair.